

**MINISTRY OF CHEMICALS AND FERTILIZERS, DEPARTMENT
OF CHEMICALS AND PETROCHEMICALS (GROUP 'D' POSTS)
RECORD SORTER RECRUITMENT RULES, 1999**

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**MINISTRY OF CHEMICALS AND FERTILIZERS, DEPARTMENT
OF CHEMICALS AND PETROCHEMICALS (GROUP 'D' POSTS)
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¹ Received the assent of the President New Delhi, the 13th October, 1999 on G.S.R. 354, and published in the Gazette of India, No. 44, Part II, Sub-section (i) of Section 3, dated October 16, 1999-MINISTRY OF CHEMICALS and FERTILIZERS (Department of Chemicals and Petrochemicals). In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to certain 'Group D' posts in the Department of Chemicals and Petrochemicals under the Ministry of Chemicals and Fertilizers, namely :-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals (Group 'D' posts) Record Sorter Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number, classification and scale of pay :-

The number of posts, their classification and the scale of pay attached thereto, shall be specified in Columns 2 to 5 of the

Schedule attached to these rules.

3. Method of recruitment, age limit, qualifications etc :-

The method of recruitment to the said posts, age limit, qualifications and other matters connected therewith shall be as specified in Columns 6 to 14 of the said Schedule.

4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person. shall be eligible for appointment to any of the said posts.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing relax any of the provisions of these rules in respect of any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservation relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes. other Backward Classes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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Sl. No.	Name of post	No. of post	Classification	Scale of pay (Rs.)
1	2	3	4	5
1.	Record Sorter	1* (1999)	General Central Service Group	2650-65-3300-70-4000
			'D' Non-Gazetted.	
*Subject to variation depending upon workload.				

